## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2601 ANSWERED ON:10.12.2012 IMPORTS FROM CHINA Dutt Smt. Priya Sunil

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether large quantities of various cheap finished products are being imported by Indian businessmen from China;

(b) if so, the details thereof;

(c) whether there have been instances wherein the invoice values of these imported goods have been kept very low to evade import duties while these goods are sold at very high prices in India; and

(d) if so, the details thereof along with the action taken in this regard?

## Answer

## THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(DR. D. PURANDESWARI)

(a) & (b): Some import of sub-standard cheap products including toys, milk, chocolates have been witnessed in the past by the Customs' Authorities and action initiated under the provisions of the Customs Act, 1962. The details of such imports for last three years are as follows:

Year Description of Goods Value (in Lakhs)

2008-09 Toys and Chocolates 240.54 2009-10 Toys 472.665 2010-11 Toys 120.965

(c) & (d): Goods imported into India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are notified in ITC (HS) classification of export and import items. The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. In the specific cases where Customs detect import of substandard and hazardous goods, they are empowered to seize the goods and initiate penal action under the provisions of Customs Act, 1962 read with other Allied Acts.